

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 2  
CP(IB)/128(AHM)2021

**Order under Section 7 IBC**

**IN THE MATTER OF:**

State Bank Of India

.....Applicant

V/s

Kandla Energy And Chemicals Ltd

.....Respondent

**Order delivered on ..17/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Aishwarya Reddy, Advocate


For the Respondent :

**ORDER**

The Financial Creditor has filed the application under Section 7 of the Insolvency & Bankruptcy Code.

We hereby direct Financial Creditor as well as Registry to send Notice to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 25.10.2021 for further consideration.



**(CHOCKALINGAM THIRUNAVUKKARASU)**  
**MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**